

Rep. by Act 58 of 1972, S. 19.

**THE INDIAN COPPER CORPORATION (TAKING OVER
OF MANAGEMENT) ACT, 1972**

No. II OF 1972

[20th April, 1972]

An Act to provide for the taking over, in the public interest, of the management of the undertaking of the Indian Copper Corporation Limited, pending acquisition of that undertaking.

WHEREAS it is expedient in the public interest that the undertaking of the Indian Copper Corporation Limited should be acquired for the purpose of enabling the Central Government to conserve and exploit in a scientific and rational manner to the maximum advantage of the nation, the copper deposits in the Singhbhum belt in the State of Bihar and to utilise the deposits in such manner as to subserve the common good, in the context of the requirements of copper in the country;

AND WHEREAS it is expedient, in the public interest, to take over the management of the undertaking of the Indian Copper Corporation Limited pending acquisition thereof;

BE it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

CHAPTER 1

PRELIMINARY

1. (1) This Act may be called the Indian Copper Corporation (Taking Over of Management) Act, 1972.

Short title and commencement.

(2) It shall be deemed to have come into force on the 10th day of March, 1972.